

12

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 29/252/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017**

Name of the Company: Prafull Mehta & Anr.
V/s.
ROC, Gwalior

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	DIXIT SHAH	PCS		Dixit. D. Shah
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2.				
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ORDER

Learned PCS Mr. Dixit Shah present for Appellant. None present for Respondent.

Appellant filed copies of share certificate and Memorandum and Article of Association to show that petitioner is a member of M/s EEE IT Solutions Pvt Ltd.

Appeal is admitted.

Appellant is directed to serve copy of application along with copy of this order on ROC.

ROC shall file its objections, if any serving copy in advance to other side.

List the matter on 22.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 25th day of October, 2017.